

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 527/2023

RAVI NAIR

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ANR.

Respondent(s)

(FOR ADMISSION and IA No.222467/2023-EX-PARTE AD-INTERIM RELIEF)

WITH

W.P.(Criminal) No(s). 532/2023

Date : 03-11-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s)

Ms. Indira Jaising, Sr. Adv.
Mr. Paras Nath Singh, AOR
Mr. Rohin Bhatt, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable in three weeks.
2. Dasti service, in addition, is granted.
3. In addition to the usual mode, liberty is granted to the petitioners to serve notice through the Standing Counsel for the respondent(s)/State.
4. Till the next date of hearing no coercive steps be taken against the petitioners.
5. Tag W.P. (Crl) No.532/2023 along with W.P. (Crl) No.527/2023.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)